

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5206-5223/2011

(From the Judgment and Order dated 16.11.2010 and 22.3.2011 of the High Court of Karnataka Circuit Bench at Dharwad in Criminal Revision Petition Nos. 2250 to 2258 of 2010 and 2158 to 2165, 2171 of 2009)

KUMAR ETC.ETC.

Petitioner(s)

VERSUS

KARNATAKA INDUSL.COOP.BANK LTD.& ANR  
(With appln.for bail and office report )

Respondent(s)

Date: 29/11/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Shankar Divate,Adv.

For Respondent(s) Mr. N.D.B. Raju, Adv.  
Ms. Bharathi Raj, Adv.  
Mr. N. Ganpathy,Adv.

Mr. V.N. Raghupathy ,Adv

UPON hearing counsel the Court made the following  
O R D E R

Mr. Shankar Divate learned counsel appearing on behalf of the petitioners commenced his arguments at 3.45 p.m. and was on his legs till 4.00 p.m. leaving the matter part heard.

[ Usha Bhardwaj ]  
Court Master

[ Savita Sainani ]  
Court Master